

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1953
ANSWERED ON:06.12.2005
PRIVATE SECURITY AGENCIES
Reddy Shri Mekapati Rajamohan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the private security agencies are mushrooming across the country in the name of providing cheap security;
- (b) if so, whether it is mandatory for such agencies to get them registered with the Government;
- (c) if so, the details in this regard;
- (d) whether the Government propose to bring a Central legislation to regulate the functioning of private security agencies;
- (e) if so, the details in this regard; and
- (f) the time by which it is likely to be introduced in the Parliament?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (f): The Central Government has enacted the Private Security Agencies (Regulation) Act, 2005 in order to provide for regulation of private security agencies and matters connected thereto. In terms of provisions of this Act, it is mandatory to obtain a licence from the appropriate authority of the State Governments/Union Territory Administrations to run a private security agency. The Act provides the necessary legal framework to regulate the functioning of the private security agencies. The said Act was published in the Gazette of India on 23rd June, 2005, after obtaining the assent of the President.